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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 6567/2020 & C.M. No.22956/2020 (stay)

M/S WEST BENGAL ELECTRONICS INDUSTRY

DEVELOPMENT CORPORATION LTD

..... Petitioner

Through Mr. Shashwat Goel, Advocate.

versus

PRASAR BHARTI & ORS.

..... Respondent

Through

Mr. Rajeev Sharma, Advocate for R-1  
to R-3.

**CORAM:**

**HON'BLE MS. JUSTICE HIMA KOHLI**

**HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD**

**ORDER**

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**02.11.2020**

**HEARD THROUGH VIDEO CONFERENCING**

1. Learned counsel for the petitioner seeks an adjournment on the ground that both the arguing counsel are suffering from COVID-19 infection and therefore, not in a position to appear today.
2. A perusal of the paper book reveals that the respondents have filed a comparative statement of bids under index dated 6.10.2020, which in our opinion is rather convoluted and needs more clarity.
3. Mr. Sharma, learned counsel for the respondents states that he shall file a one page note alongwith the details relating to items number 4 and 5 referred to in the order passed on 17.9.2020, within one week with a copy to the other side.

4. Reply of the petitioner to the Comparative Statement filed by the respondents already is on record. At the request of learned counsel for the petitioner, list for admission on 1.12.2020.

**HIMA KOHLI, J**

**SUBRAMONIUM PRASAD, J**

**NOVEMBER 2, 2020**  
sNA/rkb